

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 540 of 2020

IN THE MATTER OF:

M/s. Amsons Communication Pvt. Ltd. ... Appellant

Versus

M/s. ATS Estates Pvt. Ltd. ...Respondent

Present:

For Appellant : Mr. Riju Raj Singh Jamwal, Advocate

O R D E R
(Through Virtual Mode)

24.06.2020 Name of the learned counsel for the Appellant is corrected as 'Mr. Riju Raj Singh Jamwal' in the docket order dated 15th June, 2020

I.A. No. 1354 of 2020

Certified copy of the impugned order has been issued on 14th February, 2020 whereas the instant appeal has been filed on 12th March, 2020 i.e. within 30 days of the issuance of the certified copy of the impugned order. Viewed in this perspective, there is no delay in filing the appeal. However, learned counsel for the Appellant submits that the application for condonation of delay has been filed as a matter of abundant caution though the appeal has been filed within time. However, there being no delay in filing the appeal, condonation is not at all required.

I.A. No. 1354 of 2020 stands disposed.

Heard learned counsel for the Appellant. Let notice be issued on the Respondent. Appellant to provide mobile Nos./ *e-mail* address of the Respondent.

Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

List the appeal 'for Admission (After Notice)' on **20th July, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

/ns/gc/